

MINUTES OF THE MEETING No. 5/15 dated 4.6.2014 (held on 12.6.2014) UNDER THE CHAIRMANSHIP OF Shri Akash Taneja, Jt. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi
3. Shri J.P. Pathak, Asstt. Director, DC(MSME), Nirman Bhavan, , New Delhi
4. Smt. Dona Ghosh, Dy.Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.4

for confirmation and confirmed and adopted the same without any change.

Case No M-23 NC No.5/15 Dated 4.6.13 (held on 12.6.2013)	M/ s Vikas Globalone Ltd, 1) F.No.01/83/50/140/AM14/DES-IV RA F.No. 05/24/040/00464/AM13/ Lic. No. 0510350468 dated 1/4/2013 2) F.No.01/83/50/141/AM14/DES-IV RA F.No.05/24/40/465/AM13 Lic.No.0510350475 dated 1/4/2013
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The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/38/2010-Ch.II dated 15.5.2013, Committee noted that export item does not match and deferred the case. The case is relisted for 30.07.2014.

Case No M-24 NC No.5/15 Dated 4.6.13 (held on 12.6.2013)	M/ s Vikas Globalone Ltd, F.No.01/83/50/950/AM10/DES-IV RA F.No. 05/24/040/00470/AM10/ Lic. No. 0510259478 dated 25/2/2010
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chemicals Division) vide their U.O.No.14010/38/2010-Ch.II dated 15.5.2013 that there is a requirement of Tin Metal for the manufacture of Tin Tetra chloride, which is used during the process as catalyst . This requirement tin for the manufacture of Tin Tetra Chloride was not earlier taken into consideration inadvertently while calculating the norms. Committee decided to correct the description of export item and import and also enhance the quantity of import item No.1 to read as under:-

From

Export item
Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate

To

Export item
Methyl Tin Mercaptide

From

Import No.1	Quantity
Tin/ Ingot	0.220 Kg

To

Import No.1	Quantity
Tin Ingot/Tin Alloy	0.330 Kg

The quantities and other descriptions mentioned in the M.No. 25/83 dated 25.02.2010 will remain the same.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-25 NC No.5/15 Dated 4.6.13 (held on 12.6.2013)	M/ s Vikas Globalone Ltd, F.No.01/83/50/160/AM13/DES-IV RA F.No. 05/24/040/0021/AM13/ Lic. No. 0510322561 dated 19/4/2012
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chemicals Division) vide their U.O.No.14010/38/2010-Ch.II dated 15.5.2013 that there is a requirement of Tin Metal for the manufacture of Tin Tetra chloride, which is used during the process as catalyst . This requirement tin for the manufacture of Tin Tetra Chloride was not earlier taken into consideration inadvertently while calculating the norms. Committee decided to enhance the quantity of import item No.1 to read as under:-

From

Import No.1	Quantity
Tin Ingot/Tin Alloy	0.224 Kg

To

Import No.1	Quantity
Tin Ingot/Tin Alloy	0.330 Kg

The quantities and other descriptions mentioned in the M.No. 20/83 dated 15.08.2012 will remain the same.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-26 NC No.5/15 Dated 4.6.2014 held on 12.6.2014	M/ s Himadri Chemicals & Industries Ltd, F.No.01/85/50/205/AM09/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0210120639 dated 4.12.2008
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 16-07-2014.

Case No M-27 NC No.5/15 Dated 4.6.2014 held on 12.6.2014	M/ s Panama Petrochem, Mumbai F.No.01/83/50/1203/AM04/DES-IV RLA F.No. 03/24/040/ /AM Lic.No.03101244334 dated 31.12.2003
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 16-07-2014.

Case No M-28 NC No.5/15 Dated 4.6.2014 (held on12.6.2014)	M/ s Aksh Optifibre Ltd, Gurgaon F.No.01/83/50/2068/AM08/DES-IV RLA F.No. 05/24/040/703/AM08 Lic.No.0510213513 dated 13.12.2007
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 16.7.2014.

Case No M-29 NC No.5/15 Dated 4.6.2014 held on 12.6.2014	M/ s Gujarat Borosil Ltd, Mumbai F.No.01/83/50/688/AM12/DES-IV RLA F.No. 03/94/040/00520/AM12/ Lic.No.0310658104 dated 5.10.2011
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The Committee considered the case as per agenda. Committee decided to defer the case the case for four weeks to enable TA, DIPP to examine the case. The case is re-listed for 16-07-2014.

Case No M-29(A) NC No.5/15 Dated 4.6.2014 held on 12.6.2014	M/ s Solaries Chemtech Ltd, F.No.01/83/50/1310/AM08/DES-IV RLA F.No. 34/24/040/00147/AM08 Lic.No.3410019788 dated 18.10.2007
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The Committee considered the case as per agenda and this case was discussed in the meeting in consultation with TA, Deptt. Of C&PC(Chem. Div) who stated that Bromine is traded as liquid. Hence Liquid Bromine-0.686 Kg/Kg is permissible as import item as per SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 5/83-ALC1/2014 **MEETING DATE** : 04.06.2014

1	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 2.7.2014.			

2	Case No.:6/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00123/AM15/	RLA File :02/24/040/00217/AM12/	Lic.No/Date:0210175063 07.03.2012	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

3	Case No.:7/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00124/AM15/	RLA File :02/24/040/00219/AM12/	Lic.No/Date:0210175068 07.03.2012	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

4	Case No.:6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Ministry of Steel vide their U.O.No.2(8)/2012-TW dated 26.3.2014. Committee observed that the comments furnished by M/o Steel are not clear. Committee decided to call for clarification/revised comments from M/o Steel. The case is re-listed for 2-7-2014.			

5	Case No.:19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Ministry of Steel vide their U.O.No.2(8)/2012-TW dated 26.3.2014. Committee observed that the comments furnished by M/o Steel are not clear. Committee decided to call for clarification/revised comments from M/o Steel. The case is re-listed for 7-7-2014.			

6	Case No.:5/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00122/AM15/	RLA File :02/24/040/00112/AM13/	Lic.No/Date:0210183348 18.10.2012	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

7	Case No.:13/40/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00750/AM13/	RLA File :03/95/040/00521/AM13/	Lic.No/Date:0310715358 21.11.2012	Defer Date:02.07.2014
	Decision : Email for Central Excise Data issued on 12.07.2013. Reminder issued on 12.11.2013 to firm for furnishing the Central Excise Data. Final reminder issued on 17.4.2014. Re-listed for 2.7.2014.			

8	Case No.:3/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00120/AM15/	RLA File :02/24/040/00135/AM13/	Lic.No/Date:0210183914 26.11.2012	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

9	Case No.:13/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic.No/Date:0410141934 20.12.2012	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case re-listed for 2.7.2014.			

10	Case No.:46/5/83-ALC1/2013	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00054/AM14/	RLA File :05/24/040/00430/AM13/	Lic.No/Date:0510346246 15.02.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/8/2014-PC-II dated 20.3.2014, the Committee observed that the item No.2 given their comments does not match with the item No.2 given in Advance Authorization. Committee decided to seek clarification/revised comments from Deptt. of C&PC(PC Division) . The case is re-listed for 2-7-2014.			

11	Case No.:61/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014	Status:Case Deferred
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			04.06.2014	
	HQ File :01/83/050/00069/AM14/	RLA File :08/24/040/00400/AM13/	Lic.No/Date:0810118473 18.02.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to send the production and consumption data duly certified by CA received from the firm to TA and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2013.			

12	Case No.:62/5/83-ALC1/2013	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00070/AM14/	RLA File :05/24/040/00419/AM13/	Lic.No/Date:0510346349 18.02.2013	Defer Date:02.07.2014
	Decision : D/L dated 23.7.2013 issued by DIPP. 2nd D/L issued by DIPP on 6.8.2013. Reminder issued by TA on 10.12.2013. Comments awaited. The case is re-listed for 2.7.2014.			

13	Case No.:13/5/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00021/AM14/	RLA File :03/95/040/00348/AM13/	Lic.No/Date:0310724589 19.02.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued for CE Data on 17.4.2014. The case is re-listed for 2.7.2014			

14	Case No.:59/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to send the production and consumption data duly certified by CA received from the firm to TA and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2013.			

15	Case No.:72/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00080/AM14/	RLA File :08/24/040/00399/AM13/	Lic.No/Date:0810118629 20.02.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to send the production and consumption data duly certified by CA received from the firm to TA and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2013.			

16	Case No.:73/5/83-ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

17	Case No.:78/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00086/AM14/	RLA File :08/24/040/00397/AM13/	Lic.No/Date:0810118720 21.02.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

18	Case No.:79/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00087/AM14/	RLA File :08/24/040/00403/AM13/	Lic.No/Date:0810118721 21.02.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

19	Case No.:13/51/83-ALC1/2012	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547	Defer Date:02.07.2014

			22.02.2013	
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
20	Case No.:15/5/83-ALC1/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00023/AM14/	RLA File :03/95/040/00879/AM13/	Lic.No/Date:0310725421 22.02.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 2.7.14.			
21	Case No.:60/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00068/AM14/	RLA File :08/24/040/00411/AM13/	Lic.No/Date:0810118792 25.02.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
22	Case No.:74/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00082/AM14/	RLA File :08/24/040/00415/AM13/	Lic.No/Date:0810118794 25.02.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
23	Case No.:82/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00090/AM14/	RLA File :08/24/040/00412/AM13/	Lic.No/Date:0810118793 25.02.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div) . The case is re-listed for 2.7.2014.			
24	Case No.:51/5/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00059/AM14/	RLA File :08/24/040/00404/AM13/	Lic.No/Date:0810118866 27.02.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
25	Case No.:76/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00084/AM14/	RLA File :08/24/040/00420/AM13/	Lic.No/Date:0810118908 28.02.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
26	Case No.:44/5/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00052/AM14/	RLA File :03/95/040/00954/AM13/	Lic.No/Date:0310726621 04.03.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
27	Case No.:52/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00060/AM14/	RLA File :08/24/040/00422/AM13/	Lic.No/Date:0810119017 05.03.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
28	Case No.:31/7/83-ALC1/2013	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:5/83-ALC1/2014	Status:Case Deferred

			04.06.2014	
HQ File :01/83/050/00132/AM14/	RLA File :03/95/040/00799/AM13/	Lic.No/Date:0310727030	Defer Date:02.07.2014	
		06.03.2013		
Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.				

29	Case No.:24/5/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00032/AM14/	RLA File :03/95/040/00825/AM13/	Lic.No/Date:0310727321 07.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.6.2014 was asked to expedite their comments. The case is re-listed for 2.7.2014.			

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Case No.:41/5/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00049/AM14/	RLA File :03/95/040/00984/AM13/	Lic.No/Date:0310727419 08.03.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 3.6.2014, the Committee decided to approve the case as under :-

Export Item

S.No.	Item description	Quantity
1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).	1 Litre

Import Item

S.No.	Item description	Quantity recommended
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols	0.90 Kg
2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg
3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg
4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg
5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.
6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg

Note : The above norms are subject to compliance of DGFT Notification No.31 (RE-2013) dated 1st August, 2013 of DGFT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

31	Case No.:70/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014	Status:Case Deferred
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			04.06.2014	
	HQ File :01/83/050/00078/AM14/	RLA File :08/24/040/00427/AM13/	Lic.No/Date:0810119168 08.03.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

32	Case No.:31/5/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00039/AM14/	RLA File :03/94/040/00977/AM13/	Lic.No/Date:0310727830 12.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder to the firm for CE Data issued on 17.4.2014. Committee again asked for justification of CED. The case is re-listed for 2.7.2014.			

33	Case No.:42/5/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00050/AM14/	RLA File :03/95/040/00974/AM13/	Lic.No/Date:0310727826 12.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data duly certified by CA . Firm has applied for Central Excise Data .The case is re-listed for 2.7.2014.			

34	Case No.:50/5/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00058/AM14/	RLA File :08/24/040/00435/AM13/	Lic.No/Date:0810119294 12.03.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

35	Case No.:56/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00064/AM14/	RLA File :08/24/040/00429/AM13/	Lic.No/Date:0810119298 12.03.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

36	Case No.:58/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00066/AM14/	RLA File :08/24/040/00431/AM13/	Lic.No/Date:0810119297 12.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013 and reminder issued on 10.12.2013. Final reminder to be issued. The case is re-listed for 2.7.2014.			

37	Case No.:43/5/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00051/AM14/	RLA File :03/95/040/00674/AM13/	Lic.No/Date:0310727964 13.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued on 17.4.2014. The case is re-listed for 2.7.2014.			

38	Case No.:32/5/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00040/AM14/	RLA File :03/94/040/01037/AM13/	Lic.No/Date:0310728283 15.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 21.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Solar PPS OH 8000	1 Kg	1. Epichlorohydrin	0.501 Kg

		2. Pyridine	0.405 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.: 28/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00314/AM14/	RLA File :03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued on 17.4.2014. The case is re-listed for 2.7.2014.			
40	Case No.: 32/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00133/AM14/	RLA File :03/94/040/00918/AM13/	Lic.No/Date:0310728667 19.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter had been issued on 5.3.2014. The case is re-listed for 2.7.2014.			
41	Case No.: 36/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00137/AM14/	RLA File :03/94/040/00929/AM13/	Lic.No/Date:0310728668 19.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter had been issued on 5.3.2014. The case is re-listed for 2.7.2014.			
42	Case No.: 29/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00315/AM14/	RLA File :03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by Chartered Accountant not certified by Central Excise. Reminder to be issued. The case is re-listed for 2.7.2013			
43	Case No.: 24/7/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00125/AM14/	RLA File :08/24/040/00458/AM13/	Lic.No/Date:0810119675 21.03.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			
44	Case No.: 85/5/83-ALC1/2013	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00093/AM14/	RLA File :02/24/040/00206/AM13/	Lic.No/Date:0210188050 26.03.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
45	Case No.: 29/17/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00202/AM14/	RLA File :09/24/040/00524/AM13/	Lic.No/Date:0910055573 27.03.2013	Defer Date:02.07.2014
	Decision : Hard Copy not received from RA. Reminder has been issued on 10.12.2013 and 22.1.2014. The Case is re-listed for 2.7.2014.			
46	Case No.: 30/17/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00203/AM14/	RLA File :09/24/040/00522/AM13/	Lic.No/Date:0910055576 27.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 3.6.2014, the Committee decided to approve the case as under :-			

Export Item

S.No.	Item description	Quantity
1.	2 PE (Poly Coated carton board) (Board for Packaging Liquids) (As per application)	1 MT

Import Item

S.No.	Item description	Quantity recommended
1.	Sodium Chlorate (Pulp Conversion Chemical)	0.0264 MT
2.	Quick Lime (Pulp Conversion Chemical)	0.9806 MT
3.	Caustic Soda Lye (Pulp Conversion Chemical)	0.1310 MT
4.	Sodium Sulphate (Pulp Conversion Chemical)	0.0580 MT
5.	Latex (SBR) 50% DRC (Binder)	0.035502 MT
6.	Wet End Chemicals (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidised Starch, Modified Starch)	0.0314 MT
7.	Coating Chemicals (CMC Finfix)	0.0413 MT
8.	Stretch film (Packing Material)	As per packaging policy
9.	Core Plugs (Packing Material)	As per packaging policy
10.	LDPE (Polymer)	0.1355 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

47	Case No.: 5/42/83-ALC1/2013	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00700/AM14/	RLA File :32/24/040/00054/AM13/	Lic.No/Date:3210061936 28.03.2013	Defer Date:02.07.2014
	Decision : D/L dated 4.4.2014 issued by DIPP. The case is re-listed for 2.7.2014			
48	Case No.: 3/17/83-ALC1/2013	Party Name:SATYAM POLY PLAST	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00176/AM14/	RLA File :13/24/040/00054/AM13/	Lic.No/Date:1310042625 01.04.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 5.6.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
49	Case No.: 21/7/83-ALC1/2013	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00122/AM14/	RLA File :02/24/040/00207/AM13/	Lic.No/Date:0210188255 02.04.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-14). Letter issued on 21.11.2013. Reminder issued on 15.1.2014 and 21.2.2014. The case is re-listed for 2.7.2014.			
50	Case No.: 57/26/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00380/AM14/	RLA File :03/94/040/00010/AM14/	Lic.No/Date:3110057932 10.04.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
51	Case No.: 7/17/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00180/AM14/	RLA File :31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

52	Case No.:37/17/83-ALC1/2013	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00210/AM14/	RLA File :09/24/040/00003/AM14/	Lic.No/Date:0910055775 17.04.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

53	Case No.:76/17/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00249/AM14/	RLA File :03/95/040/01038/AM13/	Lic.No/Date:0310731873 18.04.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 15.5.2013. The case is re-listed for 2.7.2014.			

54	Case No.:18/17/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00191/AM14/	RLA File :08/24/040/00002/AM14/	Lic.No/Date:0810120486 25.04.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2013.			

55	Case No.:77/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00400/AM14/	RLA File :05/23/040/00006/AM14/	Lic.No/Date:0510353071 03.05.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

56	Case No.:25/17/83-ALC1/2013	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00198/AM14/	RLA File :34/24/040/00025/AM14/	Lic.No/Date:3410036804 07.05.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

57	Case No.:49/17/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00222/AM14/	RLA File :08/24/040/00022/AM14/	Lic.No/Date:0810120969 10.05.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

58	Case No.:72/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031939 10.05.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

59	Case No.:73/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00246/AM14/	RLA File :06/24/040/00005/AM14/	Lic.No/Date:0610031938 10.05.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

60	Case No.:50/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
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	HQ File :01/83/050/00223/AM14/	RLA File :05/23/040/00033/AM14/	Lic.No/Date:0510353883 13.05.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			
61	Case No.:4/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00154/AM14/	RLA File :17/24/040/00019/AM14/	Lic.No/Date:1710005318 14.05.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for 2.7.2014.			
62	Case No.:5/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00155/AM14/	RLA File :17/24/040/00025/AM14/	Lic.No/Date:1710005324 15.05.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for 2.7.2014.			
63	Case No.:6/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00156/AM14/	RLA File :17/24/040/00023/AM14/	Lic.No/Date:1710005329 16.05.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for 2.7.2014.			
64	Case No.:5/26/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00328/AM14/	RLA File :03/95/040/01050/AM13/	Lic.No/Date:0310735655 27.05.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			
65	Case No.:26/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00199/AM14/	RLA File :05/23/040/00064/AM14/	Lic.No/Date:0510355507 29.05.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			
66	Case No.:60/26/83-ALC1/2013	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00383/AM14/	RLA File :03/94/040/01128/AM13/	Lic.No/Date:0310737162 10.06.2013	Defer Date:02.07.2014
	Decision :D/L dated 6.12.2013 issued by Deptt. of C&PC(PC.Div). Reminder issued on 17.4.2014. Re-listed for 2.7.2014.			
67	Case No.:59/26/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00382/AM14/	RLA File :03/94/040/00202/AM14/	Lic.No/Date:0310737262 11.06.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
68	Case No.:13/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00336/AM14/	RLA File :03/95/040/00831/AM13/	Lic.No/Date:0310737310	Defer Date:02.07.2014

			13.06.2013	
Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2013.				

69	Case No.:14/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00337/AM14/	RLA File :03/95/040/01058/AM13/	Lic.No/Date:0310737312 13.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

70	Case No.:15/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00338/AM14/	RLA File :03/95/040/01059/AM13/	Lic.No/Date:0310737311 13.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

71	Case No.:2/13/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00164/AM14/	RLA File :03/95/040/00181/AM14/	Lic.No/Date:0310737723 14.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data duly certified by CA from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2014.			

72	Case No.:11/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00334/AM14/	RLA File :03/95/040/00147/AM14/	Lic.No/Date:0310737714 14.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2014.			

73	Case No.:6/21/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00292/AM14/	RLA File :08/24/040/00110/AM14/	Lic.No/Date:0810122025 18.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2014.			

74	Case No.:10/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00296/AM14/	RLA File :08/24/040/00079/AM14/	Lic.No/Date:0810122024 18.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2013.			

75	Case No.:12/26/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00335/AM14/	RLA File :03/95/040/00229/AM14/	Lic.No/Date:0310739020 25.06.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 3.6.2014, the Committee decided to approve the case as under :-			

<u>Export Item</u>		
S.No.	Item description	Quantity
1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White /	1 Litre

Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).

Import Item

S.No.	Item description	Quantity recommended
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols	0.90 Kg
2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg
3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg
4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg
5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.
6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg

Note : The above norms are subject to compliance of DGFT Notification No.31 (RE-2013) dated 1st August, 2013 of DGFT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

76	Case No.:17/26/83-ALC1/2013	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00340/AM14/	RLA File :03/95/040/00239/AM14/	Lic.No/Date:0310739216 26.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 2.5.2014 has requested to allow some time to furnish Central Excise Data. The Committee decided to defer consideration of the case for four weeks. The case re-listed for 2.7.2014.			

77	Case No.:75/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00398/AM14/	RLA File :08/24/040/00106/AM14/	Lic.No/Date:0810122298 27.06.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

78	Case No.:76/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00399/AM14/	RLA File :08/24/040/00114/AM14/	Lic.No/Date:0810122297 27.06.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

79	Case No.:2/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00119/AM15/	RLA File :02/24/040/00035/AM14/	Lic.No/Date:0210191113 27.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

80	Case No.:4/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00121/AM15/	RLA File :02/24/040/00036/AM14/	Lic.No/Date:0210191115 27.06.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

81

Case No.:32/26/83-ALC1/2013	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved								
HQ File :01/83/050/00355/AM14/	RLA File :03/95/040/00194/AM14/	Lic.No/Date:0310740048 03.07.2013	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/77/2013-PC.II dated 19.5.2014, the Committee decided to approve the case as under :-											
<table><tr><td>1. Item to be Exported</td><td>Quantity</td></tr><tr><td>Spectra gum – PT (Modified Starch)</td><td>1 Kg</td></tr><tr><td>Raw-material recommended to be imported</td><td>Quantity</td></tr><tr><td>Tapioca Starch</td><td>1.04 Kg</td></tr></table>				1. Item to be Exported	Quantity	Spectra gum – PT (Modified Starch)	1 Kg	Raw-material recommended to be imported	Quantity	Tapioca Starch	1.04 Kg
1. Item to be Exported	Quantity										
Spectra gum – PT (Modified Starch)	1 Kg										
Raw-material recommended to be imported	Quantity										
Tapioca Starch	1.04 Kg										
<table><tr><td>2. Item to be Exported</td><td>Quantity</td></tr><tr><td>Spectra gum – CR (Modified Starch)</td><td>1 Kg</td></tr><tr><td>Raw-material recommended to be imported</td><td>Quantity</td></tr><tr><td>Tapioca Starch</td><td>1.005 Kg</td></tr></table>				2. Item to be Exported	Quantity	Spectra gum – CR (Modified Starch)	1 Kg	Raw-material recommended to be imported	Quantity	Tapioca Starch	1.005 Kg
2. Item to be Exported	Quantity										
Spectra gum – CR (Modified Starch)	1 Kg										
Raw-material recommended to be imported	Quantity										
Tapioca Starch	1.005 Kg										
<table><tr><td>3. Item to be Exported</td><td>Quantity</td></tr><tr><td>Spectra gum – Z (Modified Starch)</td><td>1 Kg</td></tr><tr><td>Raw-material recommended to be imported</td><td>Quantity</td></tr><tr><td>Tapioca Starch</td><td>1.11 Kg</td></tr></table>				3. Item to be Exported	Quantity	Spectra gum – Z (Modified Starch)	1 Kg	Raw-material recommended to be imported	Quantity	Tapioca Starch	1.11 Kg
3. Item to be Exported	Quantity										
Spectra gum – Z (Modified Starch)	1 Kg										
Raw-material recommended to be imported	Quantity										
Tapioca Starch	1.11 Kg										
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

82	Case No.:49/26/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00372/AM14/	RLA File :03/94/040/00066/AM14/	Lic.No/Date:0310740469 05.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

83	Case No.:51/26/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00374/AM14/	RLA File :03/94/040/00129/AM14/	Lic.No/Date:0310740478 05.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

84	Case No.:54/26/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00377/AM14/	RLA File :03/94/040/00228/AM14/	Lic.No/Date:0310740482 05.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

85	Case No.:53/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00376/AM14/	RLA File :03/94/040/00268/AM14/	Lic.No/Date:0310740658 08.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

86	Case No.:4/26/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00327/AM14/	RLA File :03/95/040/00120/AM14/	Lic.No/Date:0310740773 09.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 13.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2013.			

87	Case No.:21/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00344/AM14/	RLA File :03/95/040/00052/AM14/	Lic.No/Date:0310741054 10.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

88	Case No.:33/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00356/AM14/	RLA File :03/95/040/00119/AM14/	Lic.No/Date:0310741050 10.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

89	Case No.:16/21/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00302/AM14/	RLA File :08/24/040/00154/AM14/	Lic.No/Date:0810122699 11.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

90	Case No.:1/1/83-ALC1/2014	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00941/AM14/	RLA File :03/95/040/00224/AM14/	Lic.No/Date:0310741149 11.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

91	Case No.:18/21/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00304/AM14/	RLA File :05/23/040/00142/AM14/	Lic.No/Date:0510359599 12.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

92	Case No.:21/30/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00483/AM14/	RLA File :03/94/040/00128/AM14/	Lic.No/Date:0310741437 15.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

93	Case No.:32/30/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014	Status:Case Deferred
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			04.06.2014	
	HQ File :01/83/050/00494/AM14/	RLA File :08/24/040/00149/AM14/	Lic.No/Date:0810122791 15.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

94	Case No.:17/30/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00479/AM14/	RLA File :03/94/040/00294/AM14/	Lic.No/Date:0310741764 17.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

95	Case No.:1/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00275/AM14/	RLA File :08/24/040/00162/AM14/	Lic.No/Date:0810122899 18.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

96	Case No.:2/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00276/AM14/	RLA File :08/24/040/00163/AM14/	Lic.No/Date:0810122900 18.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

97	Case No.:34/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00357/AM14/	RLA File :03/95/040/00290/AM14/	Lic.No/Date:0310742260 19.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

98	Case No.:28/30/83-ALC1/2013	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00490/AM14/	RLA File :05/23/040/00158/AM14/	Lic.No/Date:0510360321 19.07.2013	Defer Date:02.07.2014
	Decision : D/L dated 19.12.2013 issued by DIPP. Reminder issued by this office on 31.3.2014. The case is re-listed for 2.7.2014.			

99	Case No.:4/18/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00278/AM14/	RLA File :08/24/040/00150/AM14/	Lic.No/Date:0810123039 22.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

100	Case No.:31/30/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00493/AM14/	RLA File :05/23/040/00161/AM14/	Lic.No/Date:0510360496 23.07.2013	Defer Date:02.07.2014
	Decision : D/L dated 12.2.2014 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued by this office. Re-listed for 2.7.2014.			

101	Case No.:116/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00439/AM14/	RLA File :31/83/040/00028/AM14/	Lic.No/Date:3110059549	Defer Date:02.07.2014

			25.07.2013																						
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.																									
102	Case No.: 117/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred																					
	HQ File :01/83/050/00440/AM14/	RLA File :31/83/040/00029/AM14/	Lic.No/Date:3110059550 25.07.2013	Defer Date:02.07.2014																					
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.																								
103	Case No.: 118/26/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved																					
	HQ File :01/83/050/00441/AM14/	RLA File :31/83/040/00068/AM14/	Lic.No/Date:3110059544 25.07.2013	Defer Date:																					
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/110/2014-TSW dated 3.6.2014, the Committee decided to approve the case as under :-																								
	Export Item: Phone Card / Scratch Card (paper based) (Lamination of three layers)																								
	Quantity : 1 Kg																								
	<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>Paper Board 190 to 550 GSM</td><td>1.20 Kg/Kg content in export product</td></tr><tr><td>2.</td><td>Printing Ink UV</td><td>0.0351 Kg</td></tr><tr><td>3.</td><td>Varnish UV</td><td>0.0053 Kg</td></tr><tr><td>4.</td><td>CTC Ink SJ-500 Standard</td><td>0.000185 Kg</td></tr><tr><td>5.</td><td>UV Lamps 2KV-12V</td><td>0.000158 Nos.</td></tr><tr><td>6.</td><td>Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 D11</td><td>0.00129 Nos.</td></tr></table>	S.No.	Item Description	Quantity recommended	1.	Paper Board 190 to 550 GSM	1.20 Kg/Kg content in export product	2.	Printing Ink UV	0.0351 Kg	3.	Varnish UV	0.0053 Kg	4.	CTC Ink SJ-500 Standard	0.000185 Kg	5.	UV Lamps 2KV-12V	0.000158 Nos.	6.	Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 D11	0.00129 Nos.	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
S.No.	Item Description	Quantity recommended																							
1.	Paper Board 190 to 550 GSM	1.20 Kg/Kg content in export product																							
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4.	CTC Ink SJ-500 Standard	0.000185 Kg																							
5.	UV Lamps 2KV-12V	0.000158 Nos.																							
6.	Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 D11	0.00129 Nos.																							
104	Case No.: 119/26/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved																					
	HQ File :01/83/050/00442/AM14/	RLA File :31/83/040/00069/AM14/	Lic.No/Date:3110059545 25.07.2013	Defer Date:																					
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/110/2014-TSW dated 3.6.2014, the Committee decided to approve the case as under :-																								
	Export Item: Phone Card / Scratch Card (paper based) (Lamination of three layers)																								
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	<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>Paper Board 190 to 550 GSM</td><td>1.20 Kg/Kg content in export product</td></tr><tr><td>2.</td><td>Printing Ink UV</td><td>0.0351 Kg</td></tr><tr><td>3.</td><td>Varnish UV</td><td>0.0053 Kg</td></tr><tr><td>4.</td><td>CTC Ink SJ-500 Standard</td><td>0.000185 Kg</td></tr><tr><td>5.</td><td>UV Lamps 2KV-12V</td><td>0.000158 Nos.</td></tr><tr><td>6.</td><td>Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 D11</td><td>0.00129 Nos.</td></tr></table>	S.No.	Item Description	Quantity recommended	1.	Paper Board 190 to 550 GSM	1.20 Kg/Kg content in export product	2.	Printing Ink UV	0.0351 Kg	3.	Varnish UV	0.0053 Kg	4.	CTC Ink SJ-500 Standard	0.000185 Kg	5.	UV Lamps 2KV-12V	0.000158 Nos.	6.	Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 D11	0.00129 Nos.	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
S.No.	Item Description	Quantity recommended																							
1.	Paper Board 190 to 550 GSM	1.20 Kg/Kg content in export product																							
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4.	CTC Ink SJ-500 Standard	0.000185 Kg																							
5.	UV Lamps 2KV-12V	0.000158 Nos.																							
6.	Photopolym ER Printing Plate / Photosensitive Relief Printing Plate WF 95 D11	0.00129 Nos.																							
105	Case No.: 27/30/83-ALC1/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved																					

	HQ File :01/83/050/00489/AM14/	RLA File :08/24/040/00146/AM14/	Lic.No/Date:0810123204 25.07.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/56/2013-Ch.II dated 11.4.2014, the Committee decided to approve case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Organic Surface Active Agent (Tri Decyl alcohol 7 mole Ethoxylate)	1 Kg	1. Ethylene Oxide	0.504 Kg
			2. Tri Deccinol	0.330 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
106	Case No.:82/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00405/AM14/	RLA File :05/23/040/00163/AM14/	Lic.No/Date:0510360912 26.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
107	Case No.:23/30/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00485/AM14/	RLA File :03/94/040/00310/AM14/	Lic.No/Date:0310743000 26.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
108	Case No.:63/30/83-ALC1/2013	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
109	Case No.:29/34/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00564/AM14/	RLA File :05/23/040/00150/AM14/	Lic.No/Date:0510360919 26.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
110	Case No.:113/26/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
111	Case No.:114/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00437/AM14/	RLA File :08/24/040/00175/AM14/	Lic.No/Date:0810123301 29.07.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
112	Case No.:20/30/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00482/AM14/	RLA File :03/94/040/00308/AM14/	Lic.No/Date:0310743226 29.07.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

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Case No.:5/28/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00457/AM14/	RLA File :03/95/040/00352/AM14/	Lic.No/Date:0310743356 30.07.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 3.6.2014, the Committee decided to approve the case as under :-			
<u>Export Item</u>			
S.No.	Item description	Quantity	
1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).	1 Litre	
<u>Import Item</u>			
S.No.	Item description	Quantity recommended	
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols	0.90 Kg	
2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg	
3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg	
4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg	
5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.	
6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg	
Note : The above norms are subject to compliance of DGFT Notification No.31 (RE-2013) dated 1 st August, 2013 of DGFT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:48/26/83-ALC1/2013	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
HQ File :01/83/050/00371/AM14/	RLA File :03/95/040/00999/AM13/	Lic.No/Date:0310743684 01.08.2013	Defer Date:02.07.2014
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

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Case No.:28/26/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
HQ File :01/83/050/00351/AM14/	RLA File :03/94/040/00342/AM14/	Lic.No/Date:0310743967 02.08.2013	Defer Date:02.07.2014
Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

116	Case No.:96/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00419/AM14/	RLA File :08/24/040/00179/AM14/	Lic.No/Date:0810123461 02.08.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

117	Case No.:120/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00443/AM14/	RLA File :08/24/040/00180/AM14/	Lic.No/Date:0810123460 02.08.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

118	Case No.:121/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00444/AM14/	RLA File :08/24/040/00181/AM14/	Lic.No/Date:0810123458 02.08.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 15.5.2014. The case is re-listed for 2.7.2014.			

119	Case No.:95/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00418/AM14/	RLA File :08/24/040/00193/AM14/	Lic.No/Date:0810123500 05.08.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

120	Case No.:101/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00424/AM14/	RLA File :08/24/040/00214/AM14/	Lic.No/Date:0810123847 16.08.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			

121	Case No.:122/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00445/AM14/	RLA File :08/24/040/00215/AM14/	Lic.No/Date:0810123891 16.08.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

122	Case No.:123/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00446/AM14/	RLA File :08/24/040/00216/AM14/	Lic.No/Date:0810123890 16.08.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2013.			

123	Case No.:49/30/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00511/AM14/	RLA File :03/94/040/00328/AM14/	Lic.No/Date:0310745763 19.08.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

124	Case No.:1/23/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00320/AM14/	RLA File :17/24/040/00066/AM14/	Lic.No/Date:1710005488 22.08.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

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Case No.:57/34/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00592/AM14/	RLA File :03/94/040/00392/AM14/	Lic.No/Date:0310747437 28.08.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch.II dated 17.2.2013, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 Kg	1. Lauric Acid 2. Myristic Acid 3. Dimethyl Amino Propyl Amine 4. HDPE Granules	0.177 Kg 0.058 Kg 0.111 Kg As per packaging Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:72/3/83-ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 22.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

127	Case No.:82/42/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00777/AM14/	RLA File :03/94/040/00362/AM14/	Lic.No/Date:0310747728 30.08.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

128	Case No.:11/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00473/AM14/	RLA File :08/24/040/00221/AM14/	Lic.No/Date:0810124438 04.09.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and Committee noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 3.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2013.			

129	Case No.:14/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00476/AM14/	RLA File :08/24/040/00222/AM14/	Lic.No/Date:0810124439 04.09.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

130	Case No.:61/30/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00523/AM14/	RLA File :06/24/040/00017/AM14/	Lic.No/Date:0610033879 11.09.2013	Defer Date:02.07.2014

Decision :D/L dated 7.4.2014 issued by DIPP. The case is re-listed for 2.7.2014.

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Case No.:19/42/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00714/AM14/	RLA File :04/24/040/00118/AM14/	Lic.No/Date:0410149743 11.09.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/63/2007-PC.II dated 28.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polypropylene Compound (Containing 30 ± 1% Polypropylene & 70 ± 1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules	0.309 Kg
		2. Calcium Carbonate	0.721 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.: 9/28/83-ALC1/2013	Party Name:GOYAL INDIA	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00461/AM14/	RLA File :29/24/040/00006/AM14/	Lic.No/Date:2910022553 12.09.2013	Defer Date:02.07.2014
	Decision :D/L dated 24.2.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 2.7.2014.			

133	Case No.: 58/34/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00593/AM14/	RLA File :03/94/040/00433/AM14/	Lic.No/Date:0310749669 16.09.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

134	Case No.: 37/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00572/AM14/	RLA File :03/95/040/00330/AM14/	Lic.No/Date:0310749980 17.09.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 15.5.2014. The case is re-listed for 2.7.2014.			

135	Case No.: 51/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00586/AM14/	RLA File :03/95/040/00238/AM14/	Lic.No/Date:0310750177 18.09.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

136	Case No.: 16/42/83-ALC1/2013	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00711/AM14/	RLA File :09/24/040/00285/AM14/	Lic.No/Date:0910057614 19.09.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

137	Case No.: 36/42/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00731/AM14/	RLA File :17/24/040/00067/AM14/	Lic.No/Date:1710005518 19.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 10.6.2014, the Committee decided to approve th			

case as under :-

Export Item	Qty.	Import Item	Qty.
Product-0-3110 (Fatty Alcohol Ethoxylate) (Appearance @ deg.C: Colourless to pale yellow liquid)	1 Kg	1. Oleyl Cetyl Alcohol (Rofanol 80/85 V/HD Ocenol 80/85/Oleyl Alcohol/Oleyl Alcohol 80/85 V) 2. Ethylene Oxide (Colourless clear liquid)	0.378 Kg 0.621 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

138	Case No.:3/34/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00538/AM14/	RLA File :08/24/040/00257/AM14/	Lic.No/Date:0810124980 20.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 10.6.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Maganon LP-101 (Lauryl Alcohol Ethoxylate Phosphate Ester)	1 Kg	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide 3. Phosphorus Pentoxide	0.600 Kg 0.284 Kg 0.114 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

139	Case No.:41/42/83-ALC1/2013	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00736/AM14/	RLA File :31/83/040/00082/AM14/	Lic.No/Date:3110060392 20.09.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

140	Case No.:42/42/83-ALC1/2013	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00737/AM14/	RLA File :31/83/040/00083/AM14/	Lic.No/Date:3110060393 20.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/11/2014-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	WHITE MASTER BATCH – LAMITE 98 P (Containing 30 ± 1% LLDPE, 55 ± 1% Titanium Dioxide and 15 ± 1% Lithopone)	1 Kg	1. LLDPE Granules – 6201 XR MI 50 2. Titanium Dioxide 2500 3. Zinc Stearate ZN – ST 4. LITHO PONE 30% DS	0.30385 Kg 0.56650 Kg 0.00515 Kg 0.15450 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

141	Case No.:71/42/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
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	HQ File :01/83/050/00766/AM14/	RLA File :03/94/040/00455/AM14/	Lic.No/Date:0310751354 26.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch.II dated 25.6.2012, the Committee decided to approve case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Galsoft Sodium Cocoyl Glycinate	1 Kg	1. Coconut Fatty Acid	0.174 Kg
			2. Thionyl Chloride	0.103 Kg
			3. Glycerine	0.066 Kg
			4. Caustic Soda Lye 48%	0.150 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
142	Case No.:27/42/83-ALC1/2013	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00722/AM14/	RLA File :15/24/040/00005/AM14/	Lic.No/Date:1510020269 01.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/12/2013-PC.II dated 19.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Calcium Carbonate (FMB) (Containing 19 + 1% Polypropylene and 81 + 1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules	0.195225 Kg
			2. Calcium Carbonate	0.82200 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
143	Case No.:28/42/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00723/AM14/	RLA File :31/83/040/00115/AM14/	Lic.No/Date:3110060623 07.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
144	Case No.:60/42/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
145	Case No.:66/42/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00761/AM14/	RLA File :03/94/040/00565/AM14/	Lic.No/Date:0310752461 07.10.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			
146	Case No.:1/29/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00462/AM14/	RLA File :30/24/040/00034/AM14/	Lic.No/Date:3010097384 08.10.2013	Defer Date:02.07.2014

152	Case No.:25/34/83-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00560/AM14/	RLA File :05/23/040/00197/AM14/	Lic.No/Date:0510368743 18.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

153	Case No.:14/41/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00656/AM14/	RLA File :03/94/040/00621/AM14/	Lic.No/Date:0310754276 18.10.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

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Case No.:51/42/83-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00746/AM14/	RLA File :07/24/040/00211/AM14/	Lic.No/Date:0710099064 18.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/38/2012-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Filler Master Batch (Containing 30 ± 1% Polypropylene and 70 ± 1% Calcium Carbonate)	1 Kg	Polypropylene Granules	0.3030 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

155	Case No.:57/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00752/AM14/	RLA File :03/95/040/00482/AM14/	Lic.No/Date:0310754556 21.10.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 2.7.2014			

156	Case No.:69/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00764/AM14/	RLA File :03/95/040/00288/AM14/	Lic.No/Date:0310754540 21.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014			

157	Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from DBT. Re-listed for 2.7.2014.			

158	Case No.:58/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00753/AM14/	RLA File :03/95/040/00472/AM14/	Lic.No/Date:0310754807 22.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014			

159	Case No.:62/42/83-ALC1/2013	Party Name:VRITTI IMPEX PVT. LTD.	Meet No/Date:5/83-ALC1/2014	Status:Case Deferred
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			04.06.2014	
	HQ File :01/83/050/00757/AM14/	RLA File :03/95/040/00448/AM14/	Lic.No/Date:0310754722 22.10.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			

160	Case No.: 64/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00759/AM14/	RLA File :03/95/040/01018/AM13/	Lic.No/Date:0310754809 22.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

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Case No.:76/42/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00771/AM14/	RLA File :03/94/040/00597/AM14/	Lic.No/Date:0310754758 22.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 21.5.2014, the Committee decided to approve case as under :-			
Export Item	Qty.	Import Item	Qty.
Solar PPS OH 8000	1 Kg	1. Epichlorohydrin	0.513 Kg
Solar BOZ	1 Kg	2. Pyridine	0.405 Kg
SOLAR SAS 144	1 Kg	Butynediol	0.990 Kg
Solar BEO 252	1 Kg	Allyl Chloride	0.532 Kg
Solar PME 900	1 Kg	Butynediol	0.706 Kg
Solar PS	1 Kg	Propargyl Alcohol	0.620 Kg
Solar ATPN	1 Kg	Propargyl Alcohol	0.300 Kg
Solar BBIS	1 Kg	1. Saccharin	0.806 Kg
		2. Allyl Chloride	0.334 Kg
		1. Benzene Sulphonamide	0.587 Kg
		2. Benzene Sulphonyl Chloride	0.660 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:80/42/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00775/AM14/	RLA File :03/94/040/00622/AM14/	Lic.No/Date:0310754753 22.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 21.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
HENE Chrome 2009 Salt	1 Kg	Chromic Acid	0.985 Kg
Chrome CA Salt	1 Kg	Chromic Acid	0.990 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

163	Case No.: 29/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00724/AM14/	RLA File :31/83/040/00076/AM14/	Lic.No/Date:3110060828 23.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

164	Case No.: 72/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
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	HQ File :01/83/050/00767/AM14/	RLA File :03/95/040/00574/AM14/	Lic.No/Date:0310754972 23.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
165	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00769/AM14/	RLA File :03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
166	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
167	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
168	Case No.:1/32/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00530/AM14/	RLA File :08/24/040/00249/AM12/	Lic.No/Date:0810125990 25.10.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			
169	Case No.:54/42/83-ALC1/2013	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00749/AM14/	RLA File :02/24/040/00102/AM14/	Lic.No/Date:0210195598 25.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
170	Case No.:73/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00768/AM14/	RLA File :03/95/040/00416/AM14/	Lic.No/Date:0310755431 25.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 2.7.2014.			
171	Case No.:106/42/83-ALC1/2013	Party Name:PRIMA CHEMICALS,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
172	Case No.:104/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00799/AM14/	RLA File :08/24/040/00251/AM14/	Lic.No/Date:0810126053 28.10.2013	Defer Date:02.07.2014

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.

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Case No.:108/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00803/AM14/	RLA File :08/24/040/00207/AM14/	Lic.No/Date:0810126052 28.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 10.6.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Maganon LP-200 (Tri Styrenated Phenol Ethoxylated 20 Mole Phosphate Ester Ammonium Salt)	1 Kg	1. Phenol	0.065 Kg
		2. Styrene	0.216 Kg
		3. Ethylene Oxide	0.609 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

174	Case No.: 7/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00702/AM14/	RLA File :09/24/040/00334/AM14/	Lic.No/Date:0910058052 29.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

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Case No.: 9/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
HQ File :01/83/050/00704/AM14/	RLA File :09/24/040/00332/AM14/	Lic.No/Date:0910058055 29.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 11.6.2014, the Committee decided to approve the case as per under :-			
<u>Export Item</u>			
S.No.	Item description	Quantity	
1.	Indobev 2 PE (Poly Coated Cupstock board) (Paper Board for conversion into paper cups and plates)	1 MT	
<u>Import Item</u>			
S.No.	Item description	Quantity recommended	
1.	Sodium Chlorate (Pulp Conversion Chemical)	0.02851 MT	
2.	Quick Lime (Pulp Conversion Chemical)	0.93059 MT	
3.	Caustic Soda Lye (Pulp Conversion Chemical)	0.1372 MT	
4.	Sodium Sulphate (Pulp Conversion Chemical)	0.07738 MT	
5.	Starch(Wet End Chemicals) (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidised Starch, Modified Starch)	0.03350 MT	
6.	Calcium Carbonate (Coating Chemicals)	0.1515 MT	
7.	(Carboxy Methyl Cellulose & Nopco (Coating Chemicals)	0.00146 MT	
8.	Core Pipes (Packing Material)	As per packaging policy	
9.	Core Plugs (Packing Material)	As per packaging policy	
10.	LDPE (Polymer)	0.136 MT	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

176	Case No.:10/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00705/AM14/	RLA File :09/24/040/00327/AM14/	Lic.No/Date:0910058049 29.10.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.6.2014 issued by DIPP. The case is re-listed for 02.07.2014.			
177	Case No.:24/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00719/AM14/	RLA File :09/24/040/00330/AM14/	Lic.No/Date:0910058051 29.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. . The case is re-listed for 2.7.2014.			
178	Case No.:25/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00720/AM14/	RLA File :09/24/040/00328/AM14/	Lic.No/Date:0910058050 29.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 2.7.2014.			
179	Case No.:8/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00650/AM14/	RLA File :03/95/040/00533/AM14/	Lic.No/Date:0310756111 30.10.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 13.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2013.			
180	Case No.:47/41/83-ALC1/2013	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00689/AM14/	RLA File :03/94/040/00452/AM14/	Lic.No/Date:0310756238 30.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
181	Case No.:43/42/83-ALC1/2013	Party Name:SURIE POLEX	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00738/AM14/	RLA File :05/24/040/00263/AM14/	Lic.No/Date:0510369887 30.10.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. The case is re-listed for 2.7.2013.			
182	Case No.:2/33/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00534/AM14/	RLA File :08/24/040/00328/AM14/	Lic.No/Date:0810126219 31.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
183	Case No.:49/42/83-ALC1/2013	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00744/AM14/	RLA File :02/24/040/00079/AM14/	Lic.No/Date:0210195844 31.10.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
184	Case No.:20/49/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385	Defer Date:02.07.2014

			31.10.2013	
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 28.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
185	Case No.: 6/42/83-ALC1/2013	Party Name:OREM ACCESS BIO. INC	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00701/AM14/	RLA File :09/24/040/00357/AM14/	Lic.No/Date:0910058107 01.11.2013	Defer Date:02.07.2014
	Decision : D/L dated 17.4.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 2.7.2014.			
186	Case No.: 10/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00652/AM14/	RLA File :03/94/040/00641/AM14/	Lic.No/Date:0310756879 06.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
187	Case No.: 12/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00654/AM14/	RLA File :03/94/040/01080/AM13/	Lic.No/Date:0310756976 06.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
188	Case No.: 38/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00680/AM14/	RLA File :03/94/040/00449/AM14/	Lic.No/Date:0310756878 06.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
189	Case No.: 13/41/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00655/AM14/	RLA File :03/94/040/00636/AM14/	Lic.No/Date:0310756883 06.11.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 15.5.2014. The case is re-listed for 2.7.2014.			
190	Case No.: 44/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00686/AM14/	RLA File :03/94/040/00467/AM14/	Lic.No/Date:0310756877 06.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
191	Case No.: 45/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00687/AM14/	RLA File :03/94/040/00412/AM14/	Lic.No/Date:0310756875 06.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
192	Case No.: 30/42/83-ALC1/2013	Party Name:THERMAX LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00725/AM14/	RLA File :31/83/040/00120/AM14/	Lic.No/Date:3110061026 06.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/13/2008-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Pour Point Depressant (Polystyrene Ceto-Stearyl Maleate, 40% Minimum)	1 Kg	1. Ceto-Steryl Alcohol 2. Ortho / Mixed Xylene 3. Styrene Monomer 4. Maleic Anhydride	0.300 Kg 0.630 Kg 0.0612 Kg 0.0577 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

193	Case No.: 24/41/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00666/AM14/	RLA File :05/23/040/00320/AM14/	Lic.No/Date:0510370467 07.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

194	Case No.: 25/41/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00667/AM14/	RLA File :05/23/040/00321/AM14/	Lic.No/Date:0510370469 07.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

195	Case No.: 46/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00688/AM14/	RLA File :03/94/040/00558/AM14/	Lic.No/Date:0310757204 07.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

196	Case No.: 12/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00707/AM14/	RLA File :09/24/040/00333/AM14/	Lic.No/Date:0910058162 07.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 2.7.2014.			

197	Case No.: 99/42/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00794/AM14/	RLA File :08/24/040/00341/AM14/	Lic.No/Date:0810126313 07.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

198	Case No.: 4/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00626/AM14/	RLA File :37/24/040/00002/AM14/	Lic.No/Date:3710002310 08.11.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

199	Case No.: 5/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00627/AM14/	RLA File :37/24/040/00003/AM14/	Lic.No/Date:3710002311 08.11.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda . Based on Comments given by from Deptt. of C&PC(PC Div) to seek clarification about mismatch of Export and Import items. The case is re-listed for 2.7.2014.			

200	Case No.: 6/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00628/AM14/	RLA File :37/24/040/00004/AM14/	Lic.No/Date:3710002312	Defer Date:30.07.2014

08.11.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.

201	Case No.: 16/41/83-ALC1/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00658/AM14/	RLA File :03/95/040/00612/AM14/	Lic.No/Date:0310757683 12.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). . The case is re-listed for 2.7.2014.			

201	Case No.: 23/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

203	Case No.: 37/42/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00732/AM14/	RLA File :05/23/040/00328/AM14/	Lic.No/Date:0510370771 12.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/66/2012-PC.II dated 22.5.2014, the Committee decided to approve the case as under :-			
203	Export Item	Qty.	Import Item	Qty.
	Colour Concentration /	1 Kg	1. LLDPE Granules	0.4120 Kg
	Colour Master Batch		2. Titanium Dioxide	0.4120 Kg
	(Containing 40 ± 1%		3. Calcium Carbonate	0.1854 Kg
	LLDPE, 40 ± 1%		4. Relevant Colour Pigment /	0.0206 Kg
203	Titanium Dioxide, 18 ±		Dyes	
	1% Calcium Carbonate			
203	and 2% Colour Pigment /			
	Dyes)			
203	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

204	Case No.: 92/42/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00787/AM14/	RLA File :03/94/040/00685/AM14/	Lic.No/Date:0310757584 12.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

205	Case No.: 15/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

206	Case No.: 21/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

207	Case No.: 26/42/83-ALC1/2013	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

208

Case No.:48/42/83-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00743/AM14/	RLA File :05/23/040/00314/AM14/	Lic.No/Date:0510370997 13.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/36/2006-PC.II dated 27.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Filler / Calcium Carbonate Master Batch (Containing 25 ± 1% LLDPE and 75 ± 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules	0.2550 Kg
		2. Filler / Calcium Carbonate	0.7650 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

209	Case No.: 115/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00810/AM14/	RLA File :34/24/040/00195/AM14/	Lic.No/Date:3410038438 13.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

210	Case No.: 23/42/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00718/AM14/	RLA File :04/24/040/00148/AM14/	Lic.No/Date:0410151915 14.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

211

Case No.:105/42/83-ALC1/2013	Party Name:SHITAL INDUSTRIES PVT.LTD.,		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00800/AM14/	RLA File :08/24/040/00340/AM14/		Lic.No/Date:0810126483 15.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/25/2011-Ch.II dated 4.6.2014, the Committee decided to approve the c				
Export Item	Qty.	Import Item	Qty.	
PVC Stabilizer	1 Kg	1. 2-Ethyl Hexyl Thio glycolate (2-EHTG)	0.706 Kg	
		2. Methyl Tin Chloride	0.707 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

212	Case No.: 116/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00811/AM14/	RLA File :34/24/040/00194/AM14/	Lic.No/Date:3410038456 15.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

213	Case No.: 117/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00812/AM14/	RLA File :34/24/040/00147/AM14/	Lic.No/Date:3410038455 15.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
214	Case No.: 20/41/83-ALC1/2013	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00662/AM14/	RLA File :03/95/040/00647/AM14/	Lic.No/Date:0310758089 18.11.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and is being sent to DIPP. The case is re-listed for 2.7.2014.			
215	Case No.: 35/42/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00730/AM14/	RLA File :05/23/040/00345/AM14/	Lic.No/Date:0510371216 18.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			
216	Case No.: 22/42/83-ALC1/2013	Party Name:HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00717/AM14/	RLA File :09/24/040/00409/AM14/	Lic.No/Date:0910058252 19.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
217	Case No.: 114/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00809/AM14/	RLA File :08/24/040/00353/AM14/	Lic.No/Date:0810126564 19.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
218	Case No.: 39/41/83-ALC1/2013	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00681/AM14/	RLA File :06/24/040/00022/AM14/	Lic.No/Date:0610034958 20.11.2013	Defer Date:02.07.2014
	Decision : D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			
219	Case No.: 4/42/83-ALC1/2013	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00699/AM14/	RLA File :31/83/040/00140/AM13/	Lic.No/Date:3110061100 20.11.2013	Defer Date:02.07.2014
	Decision : D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			
220	Case No.: 39/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00734/AM14/	RLA File :31/83/040/00089/AM14/	Lic.No/Date:3110061139 22.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
221	Case No.: 56/42/83-ALC1/2013	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00751/AM14/	RLA File :02/24/040/00119/AM14/	Lic.No/Date:0210196701 22.11.2013	Defer Date:02.07.2014

	Decision : Comments awaited from DIPP. The case is re-listed for 2.7.2014.			
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222	Case No.: 95/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00790/AM14/	RLA File :03/95/040/00635/AM14/	Lic.No/Date:0310758989 25.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

223	Case No.: 118/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00813/AM14/	RLA File :34/24/040/00209/AM14/	Lic.No/Date:3410038533 25.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

224	Case No.: 43/41/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00685/AM14/	RLA File :04/24/040/00179/AM14/	Lic.No/Date:0410152255 26.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/3/2011-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Modified Starch	1 Kg	Tapioca Starch	0.900 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

225	Case No.: 90/42/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00785/AM14/	RLA File :03/95/040/00544/AM14/	Lic.No/Date:0310759180 26.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

226	Case No.: 11/42/83-ALC1/2013	Party Name:KL HI-TECH SECURE PRINT LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00706/AM14/	RLA File :09/24/040/00415/AM14/	Lic.No/Date:0910058361 27.11.2013	Defer Date:02.07.2014
	Decision : D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			

227	Case No.: 1/37/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00623/AM14/	RLA File :17/24/040/00090/AM14/	Lic.No/Date:1710005595 28.11.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

228	Case No.: 53/42/83-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00748/AM14/	RLA File :02/24/040/00126/AM14/	Lic.No/Date:0210197023 29.11.2013	Defer Date:02.07.2014
	Decision : D/L dated 23.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 2.7.2014.			

229	Case No.: 84/42/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
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	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
230	Case No.: 107/42/83-ALC1/2013	Party Name:MAHAK DYE CHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00802/AM14/	RLA File :08/24/040/00372/AM14/	Lic.No/Date:0810126791 02.12.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
231	Case No.: 2/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 2.7.2014.			
232	Case No.: 101/42/83-ALC1/2013	Party Name:MEGHMANI PIGMENTS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00796/AM14/	RLA File :08/24/040/00375/AM14/	Lic.No/Date:0810126839 03.12.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			
233	Case No.: 100/42/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00795/AM14/	RLA File :08/24/040/00368/AM14/	Lic.No/Date:0810126886 04.12.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2014 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 2.7.2014.			
234	Case No.: 85/42/83-ALC1/2013	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00780/AM14/	RLA File :03/95/040/00714/AM14/	Lic.No/Date:0310760778 05.12.2013	Defer Date:02.07.2014
	Decision :D/L dated 17.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 2.7.2014.			
235	Case No.: 3/38/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00631/AM14/	RLA File :17/24/040/00094/AM14/	Lic.No/Date:1710005606 06.12.2013	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
236	Case No.: 22/41/83-ALC1/2013	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00664/AM14/	RLA File :04/24/040/00201/AM14/	Lic.No/Date:0410152680 06.12.2013	Defer Date:02.07.2014
	Decision :D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			
237	Case No.: 10/49/83-ALC1/2013	Party Name:ADARSHA SPECIALITY CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00889/AM14/	RLA File :07/24/040/00297/AM14/	Lic.No/Date:0710100301 06.12.2013	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

238	Case No.: 96/42/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00791/AM14/	RLA File :03/94/040/00775/AM14/	Lic.No/Date:0310761090 09.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 15.5.2014. The case is re-listed for 2.7.2014.			

239	Case No.: 46/42/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00741/AM14/	RLA File :05/23/040/00376/AM14/	Lic.No/Date:0510373311 11.12.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

240	Case No.: 9/49/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00888/AM14/	RLA File :08/24/040/00367/AM14/	Lic.No/Date:0810127056 11.12.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

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Case No.:86/42/83-ALC1/2013	Party Name:POLMANN INDIA LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00781/AM14/	RLA File :03/95/040/00735/AM14/	Lic.No/Date:0310761600 12.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Dep'tt. of C&PC(PC. Div) vide their U.O.No. 46011/95/2013-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Additive Master Batches (Containing 60 $\pm$ 1% LLDPE and 40 $\pm$ 1% Silica)	1 Kg	1. LLDPE Granules	0.618 Kg
		2. Silica	0.412 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:55/49/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00934/AM14/	RLA File :03/94/040/00746/AM14/	Lic.No/Date:0310761716 12.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/14/20124-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Bismark Brown Liquid Dye Content-50% (Basic Brown 1) (C.I.No.21000)	1 Kg	Meta Phenylene Diamine	0.35 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

243	Case No.:22/49/83-ALC1/2013		Party Name:SYNGENTA INDIA LIMITED		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case Approved	
	HQ File :01/83/050/00901/AM14/		RLA File :31/83/040/00127/AM14/		Lic.No/Date:3110061565 16.12.2013		Defer Date:	
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14012/26/2012-50-Ch.II dated 13.5.2014, the Committee decided to ap the case as under :-							
	Export Item		Qty.	Import Item		Qty.		

Thiamethoxam 70% WS (Cruiser 70 WS)	1 Kg	1. Thiamethoxam Technical (100%) 2. (Rhodorsil EP-6703) Silicon Antifoam	0.714 Kg 0.010 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

244	Case No.: 40/41/83-ALC1/2013	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00682/AM14/	RLA File :02/24/040/00155/AM14/	Lic.No/Date:0210197839 17.12.2013	Defer Date:02.07.2014
	Decision : D/L dated 7.2.2014 issued by Deptt. of C&PC(Chem.Div). Reminder issued by this office on 9.5.2014. Re-listed for 2.7.2014.			

245	Case No.: 41/41/83-ALC1/2013	Party Name:KRISHI RASAYAN	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00683/AM14/	RLA File :02/24/040/00156/AM14/	Lic.No/Date:0210197847 17.12.2013	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

246	Case No.: 56/49/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00935/AM14/	RLA File :03/94/040/00742/AM14/	Lic.No/Date:0310762310 18.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 2.7.2014.			

247	Case No.: 23/49/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00902/AM14/	RLA File :31/83/040/00139/AM14/	Lic.No/Date:3110061588 19.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14012/6/2014-Ch.II dated 13.5.2014, the Committee decided to approve case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Mandipropamid 23.4% SC (Revus 250SC)	1 Kg	Mandipropamid Tech.	0.235 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

248	Case No.: 49/49/83-ALC1/2013	Party Name:CUARZO	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00928/AM14/	RLA File :13/24/040/00035/AM14/	Lic.No/Date:1310045472 19.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

249	Case No.: 1/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00640/AM14/	RLA File :08/24/040/00382/AM14/	Lic.No/Date:0810127358 24.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

250	Case No.: 2/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00641/AM14/	RLA File :08/24/040/00381/AM14/	Lic.No/Date:0810127359	Defer Date:02.07.2014

				24.12.2013	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.					

251	Case No.: 3/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00642/AM14/	RLA File :08/24/040/00384/AM14/	Lic.No/Date:0810127369 24.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

252	Case No.: 17/49/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 9.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

253	Case No.: 45/49/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00924/AM14/	RLA File :03/95/040/00774/AM14/	Lic.No/Date:0310763278 24.12.2013	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 2.7.2014.			

254	Case No.: 18/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00897/AM14/	RLA File :08/24/040/00427/AM14/	Lic.No/Date:0810127411 26.12.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 9.5.2014. The case is re-listed for 2.7.2014.			

255	Case No.: 19/49/83-ALC1/2013	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved								
	HQ File :01/83/050/00898/AM14/	RLA File :08/24/040/00424/AM14/	Lic.No/Date:0810127412 26.12.2013	Defer Date:								
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14010/22/2014-Ch.II dated 6.6.2014, the Committee decided to approve the case as under :-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Reactive Blue R (Special) (CI No. Reactive Blue 19) (Dye content 52%)</td><td>1 Kg</td><td>Reactive Blue R (Crude) (Reactive Blue 19) (Dye content 72%)</td><td>0.722 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Reactive Blue R (Special) (CI No. Reactive Blue 19) (Dye content 52%)	1 Kg	Reactive Blue R (Crude) (Reactive Blue 19) (Dye content 72%)	0.722 Kg			
	Export Item	Qty.	Import Item	Qty.								
Reactive Blue R (Special) (CI No. Reactive Blue 19) (Dye content 52%)	1 Kg	Reactive Blue R (Crude) (Reactive Blue 19) (Dye content 72%)	0.722 Kg									
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

256	Case No.: 42/49/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved							
	HQ File :01/83/050/00921/AM14/	RLA File :03/94/040/00785/AM14/	Lic.No/Date:0310763633 30.12.2013	Defer Date:							
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/63/2008-Ch.II dated 24.4.2013, the Committee decided to approve the case as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Galaxy CAPSB Coco Amido Propyl Sulpho-</td><td>1 Kg</td><td>1. Dimethyl Amino Propyl Amine</td><td>0.093 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Galaxy CAPSB Coco Amido Propyl Sulpho-	1 Kg	1. Dimethyl Amino Propyl Amine	0.093 Kg		
Export Item	Qty.	Import Item	Qty.								
Galaxy CAPSB Coco Amido Propyl Sulpho-	1 Kg	1. Dimethyl Amino Propyl Amine	0.093 Kg								

	Betaine (Active Matter 40% Minimum)		2. Epichlorohydrin 3. Sodium Metabisulphite 4. Sodium Sulphite	0.100 Kg 0.112 Kg 0.022 Kg		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.						

257	Case No.:5/49/83-ALC1/2013			Party Name:VIVIMED LABS LIMITED		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case deferred	
	HQ File :01/83/050/00884/AM14/			RLA File :09/24/040/00490/AM14/		Lic.No/Date:0910058807 02.01.2014		Defer Date: 16.7.2014	
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 16.7.2014.								

258	Case No.:15/49/83-ALC1/2013			Party Name:SYNGENTA INDIA LIMITED		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case Approved	
	HQ File :01/83/050/00894/AM14/			RLA File :31/83/040/00161/AM14/		Lic.No/Date:3110061809 02.01.2014		Defer Date:	
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14012/9/2014-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-								
	Export Item			Qty.	Import Item		Qty.		
	Rifit 500 EC (Formulation of Pertilachlor Tech. 94% Min) (Pretilachlor 50% EC)		1 Kg	1. 2,6 Diethyl Aniline 2. Propoxy Ethyl Chloride 3. Chloro Acetyl Chloride 4. Solvent C-9		0.251 Kg 0.221 Kg 0.176 Kg 0.335 Kg			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.									

259	Case No.:26/47/83-ALC1/2013			Party Name:SHREE SALES CORPORATION		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case Deferred	
	HQ File :01/83/050/00842/AM14/			RLA File :13/24/040/00045/AM14/		Lic.No/Date:1310045635 03.01.2014		Defer Date:02.07.2014	
	Decision :The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 22.5.2014. The case is re-listed for 2.7.2014.								

260	Case No.:8/49/83-ALC1/2013			Party Name:MATANGI INDUSTRIES		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case Deferred	
	HQ File :01/83/050/00887/AM14/			RLA File :08/24/040/00315/AM14/		Lic.No/Date:0810127713 03.01.2014		Defer Date:02.07.2014	
	Decision :The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 9.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.								

261	Case No.:24/49/83-ALC1/2013			Party Name:MAHAK DYECHM INDUSTRIES		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case Deferred	
	HQ File :01/83/050/00903/AM14/			RLA File :08/24/040/00433/AM14/		Lic.No/Date:0810127693 03.01.2014		Defer Date:02.07.2014	
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.								

262	Case No.:1/42/83-ALC1/2013			Party Name:MODERN INSECTICIDES LIMITED		Meet No/Date:5/83-ALC1/2014 04.06.2014		Status:Case Deferred	
	HQ File :01/83/050/00696/AM14/			RLA File :30/24/040/00046/AM14/		Lic.No/Date:3010099661 07.01.2014		Defer Date:02.07.2014	
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.								

263	Case No.:47/49/83-ALC1/2013			Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED		Meet No/Date:5/83-ALC1/2014		Status:Case Approved	
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			04.06.2014	
	HQ File :01/83/050/00926/AM14/	RLA File :03/95/040/00782/AM14/	Lic.No/Date:0310765253 09.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14010/44/2009-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.
	Neeliglow Solvent Yellow 172	1 Kg	1. Demap Aldehyde (4-(N,N-Diethylamino) Salicylaldehyde) 2. 2-Amino Phenol-4-Sulfonamide 3. Cyano Acetamide	0.5497 Kg 0.5355 Kg 0.2400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

264	Case No.:50/49/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00929/AM14/	RLA File :03/95/040/00698/AM14/	Lic.No/Date:0310765260 09.01.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

265	Case No.:46/49/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00925/AM14/	RLA File :03/95/040/00821/AM14/	Lic.No/Date:0310765535 10.01.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

266	Case No.:35/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00914/AM14/	RLA File :03/95/040/00672/AM14/	Lic.No/Date:0310765983 13.01.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

267	Case No.:38/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00917/AM14/	RLA File :03/95/040/00728/AM14/	Lic.No/Date:0310766004 13.01.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

268	Case No.:39/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00918/AM14/	RLA File :03/95/040/00630/AM14/	Lic.No/Date:0310766052 13.01.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

269	Case No.:40/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00919/AM14/	RLA File :03/95/040/00733/AM14/	Lic.No/Date:0310766010 13.01.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

270	Case No.:51/49/83-ALC1/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
			Lic.No/Date:0310766031	

	HQ File :01/83/050/00930/AM14/	RLA File :03/95/040/00787/AM14/	13.01.2014	Defer Date:02.07.2014															
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.																			
271	Case No.: 54/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred															
	HQ File :01/83/050/00933/AM14/	RLA File :03/95/040/00717/AM14/	Lic.No/Date:0310766056 13.01.2014	Defer Date:02.07.2014															
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.																		
272	Case No.: 58/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred															
	HQ File :01/83/050/00937/AM14/	RLA File :03/95/040/00755/AM14/	Lic.No/Date:0310765996 13.01.2014	Defer Date:02.07.2014															
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.																		
273	Case No.: 37/49/83-ALC1/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved															
	HQ File :01/83/050/00916/AM14/	RLA File :03/95/040/00831/AM14/	Lic.No/Date:0310766233 15.01.2014	Defer Date:															
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/95/2011-Ch.II dated 9.5.2014, the Committee decided to approve case as under :-																		
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Yapox RA 103-Benzenamine, 4-(1-Methyl-1-phenylethyl)-N-phenyl</td><td>1 Kg</td><td>1. Diphenylamine</td><td>0.464 Kg</td></tr><tr><td></td><td></td><td>2. Activated Clay</td><td>0.200 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Yapox RA 103-Benzenamine, 4-(1-Methyl-1-phenylethyl)-N-phenyl	1 Kg	1. Diphenylamine	0.464 Kg			2. Activated Clay	0.200 Kg						
Export Item	Qty.	Import Item	Qty.																
Yapox RA 103-Benzenamine, 4-(1-Methyl-1-phenylethyl)-N-phenyl	1 Kg	1. Diphenylamine	0.464 Kg																
		2. Activated Clay	0.200 Kg																
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			
274	Case No.: 13/5/83-ALC1/2014	Party Name:ANISH CHEMICALS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred															
	HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:02.07.2014															
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.																		
275	Case No.: 53/49/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved															
	HQ File :01/83/050/00932/AM14/	RLA File :03/94/040/00906/AM14/	Lic.No/Date:0310766548 16.01.2014	Defer Date:															
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch.II dated 5.5.2014, the Committee decided to approve case as under :-																		
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Sodium Lauryl Ether Sulphate 1 mole (minimum 69% Active Matter)</td><td>1 Kg</td><td>1. Fatty Alcohol Ethoxylates (1 Mole)</td><td>0.513 Kg</td></tr><tr><td></td><td></td><td>2. Citric Acid</td><td>0.005 Kg</td></tr><tr><td></td><td></td><td>3. HDPE Granules</td><td>As per packing policy</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Sodium Lauryl Ether Sulphate 1 mole (minimum 69% Active Matter)	1 Kg	1. Fatty Alcohol Ethoxylates (1 Mole)	0.513 Kg			2. Citric Acid	0.005 Kg			3. HDPE Granules	As per packing policy		
Export Item	Qty.	Import Item	Qty.																
Sodium Lauryl Ether Sulphate 1 mole (minimum 69% Active Matter)	1 Kg	1. Fatty Alcohol Ethoxylates (1 Mole)	0.513 Kg																
		2. Citric Acid	0.005 Kg																
		3. HDPE Granules	As per packing policy																
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

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Case No.:59/49/83-ALC1/2013	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00938/AM14/	RLA File :50/24/040/00010/AM14/	Lic.No/Date:5010001935 16.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/101/2011-PC.II dated 22.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
White Coloured Master Batch (Plast Stiff / Plast Stiff Premium / Plast Fab / Plast Fab Premium / A-LENX (PP – 278 [EX A-LEN 2000 PP]) (Containing 23.5 ± 1% Polypropylene & 76.5 ± 1 Calcium Carbonate)	1 Kg	1. Polypropylene Granules	0.24205 Kg
		2. Calcium Carbonate	0.78795 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:60/49/83-ALC1/2013	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00939/AM14/	RLA File :50/24/040/00011/AM14/	Lic.No/Date:5010001936 16.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/101/2011-PC.II dated 22.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
White Coloured Master Batch (Plast White / Plast Supreme / Plastfil & Plast White Premium (Containing 23.5 ± 1% LLDPE & 76.5 ± 1 Calcium Carbonate)	1 Kg	1. LLDPE Granules	0.24205 Kg
		2. Calcium Carbonate	0.78795 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:52/49/83-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00931/AM14/	RLA File :03/94/040/00774/AM14/	Lic.No/Date:0310766587 17.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/15/2014-Ch.II dated 13.5.2014, the Committee decided to approve case as under :-			
Export Item	Qty.	Import Item	Qty.
Myclobutanil Technical	1 Kg	Myclobutanil Intermediate	1.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

279	Case No.: 46/3/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00068/AM15/	RLA File :03/94/040/00858/AM14/	Lic.No/Date:0310766705 17.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 2.7.2014.			

280	Case No.: 68/3/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00090/AM15/	RLA File :03/94/040/00846/AM14/	Lic.No/Date:0310766699 17.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 7.5.2014. The case is re-listed for 2.7.2014.			

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Case No.:27/49/83-ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved								
HQ File :01/83/050/00906/AM14/	RLA File :08/24/040/00458/AM14/	Lic.No/Date:0810128142 20.01.2014	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/17/2014-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Reactive Blue CNR (Special) (60% dye Content)</td><td>1 Kg</td><td>Reactive Blue CNR (Crude) (90% dye content)</td><td>0.666 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Reactive Blue CNR (Special) (60% dye Content)	1 Kg	Reactive Blue CNR (Crude) (90% dye content)	0.666 Kg
Export Item	Qty.	Import Item	Qty.								
Reactive Blue CNR (Special) (60% dye Content)	1 Kg	Reactive Blue CNR (Crude) (90% dye content)	0.666 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

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Case No.:28/49/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00907/AM14/	RLA File :08/24/040/00461/AM14/	Lic.No/Date:0810128143 20.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.C.II 14010/9/2014-Ch.II dated 13.5.2014, the Committee decided to approve case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Black TMS (Dye content 80%)	1 Kg	1. Vinyl Sulphone Ester (Aectanilide Base) 2. H. Acid 3. Meta Phenylene Diamine 4 Sulfonic Acid 4. Mixed Cleves Acid 5. Sodium Nitrite	0.386 Kg 0.173 Kg 0.07 Kg 0.024 Kg 0.123 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

283	Case No.: 51/3/83-ALC1/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00073/AM15/	RLA File :03/95/040/00838/AM14/	Lic.No/Date:0310766894 20.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

284	Case No.: 58/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 5.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

285	Case No.: 32/49/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452	Defer Date:02.07.2014

					21.01.2014	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.						
286	Case No.: 52/3/83-ALC1/2014		Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00074/AM15/		RLA File :03/95/040/00826/AM14/		Lic.No/Date:0310767066 21.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14012/8/2014-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-					
	Export Item		Qty.	Import Item	Qty.	
	Diflufenican Technical 98% Min.		1 Kg	1. 2-Chloro Nicotinic Acid 2. 2,4-Difuoro Aniline 3. 3-Hydroxy Benzotrifluoride	0.470 Kg 0.385 Kg 0.483 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.						
287	Case No.: 67/3/83-ALC1/2014		Party Name:HINDUSTAN PLATINUM PVT. LTD		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00089/AM15/		RLA File :03/94/040/00876/AM14/		Lic.No/Date:0310767116 21.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to Deptt. of C&PC(Chem Div) on 7.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.					
288	Case No.: 1/45/83-ALC1/2013		Party Name:VIVIMED LABS LIMITED		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00815/AM14/		RLA File :09/24/040/00537/AM14/		Lic.No/Date:0910059013 22.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.					
289	Case No.: 2/45/83-ALC1/2013		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Approved
	HQ File :01/83/050/00816/AM14/		RLA File :03/95/040/00669/AM14/		Lic.No/Date:0310767317 22.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14012/5/2014-Ch.II dated 5.5.2014, the Committee decided to approve case as under :-					
	Export Item		Qty.	Import Item	Qty.	
	Asulam 40SI W/W (Asulam 40% SL)		1 Kg	1. 4-(Aminosulfonyl) Aniline 2. Dimethyl Carbonate 3. Sodium Methoxide 98%	0.306 Kg 0.165 Kg 0.098 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.						
290	Case No.: 70/3/83-ALC1/2014		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00092/AM15/		RLA File :03/95/040/00827/AM14/		Lic.No/Date:0310767523 23.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2014. The case is re-listed for 2.7.2014.					
291	Case No.: 34/49/83-ALC1/2013		Party Name:B & A PACKAGING INDIA LIMITED,		Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00913/AM14/		RLA File :02/24/040/00163/AM14/		Lic.No/Date:0210199373 28.01.2014	Defer Date:02.07.2014

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.

292	Case No.:39/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00061/AM15/	RLA File :03/95/040/00865/AM14/	Lic.No/Date:0310768428 29.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

293	Case No.:43/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00065/AM15/	RLA File :03/95/040/00858/AM14/	Lic.No/Date:0310768413 29.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

294	Case No.:45/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00067/AM15/	RLA File :03/95/040/00859/AM14/	Lic.No/Date:0310768415 29.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 2.7.2014.			

295	Case No.:33/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 2.7.2014.			

296	Case No.:42/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00064/AM15/	RLA File :03/95/040/00869/AM14/	Lic.No/Date:0310768754 31.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

297	Case No.:44/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 2.7.2014.			

298	Case No.:2/49/83-ALC1/2013	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00881/AM14/	RLA File :02/24/040/00183/AM14/	Lic.No/Date:0210199603 03.02.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/6/2011-PC.II dated 12.5.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Plastic Master Batch (containing 70 ± 1% Calcium Carbonate, 7 ± 1% LLDPE and 23 ± 1 Polybuten)	1 Kg	1. Calcium Carbonate	0.700 Kg
		2. LLDPE Granules	0.070 Kg
		3. Polybuten (0801M / Mixed Nat)	0.230 Kg
		4. Antioxidant (SONGNOX 11B PW / IRGANOX B225)	0.020 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

299	Case No.:3/49/83-ALC1/2013	Party Name:M.G.POLYBLEND	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00882/AM14/	RLA File :05/24/040/00412/AM14/	Lic.No/Date:0510378010 03.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
300	Case No.:7/49/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00886/AM14/	RLA File :08/24/040/00476/AM14/	Lic.No/Date:0810128608 03.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 2.7.2014.			
301	Case No.:49/3/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00071/AM15/	RLA File :03/94/040/00957/AM14/	Lic.No/Date:0310768975 03.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
302	Case No.:54/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00076/AM15/	RLA File :05/24/040/00415/AM14/	Lic.No/Date:0510378043 03.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			
303	Case No.:14/5/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
304	Case No.:26/49/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
305	Case No.:69/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00091/AM15/	RLA File :03/95/040/00877/AM14/	Lic.No/Date:0310769388 05.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 22.5.2014 issued by DIPP. The case is re-listed for 2.7.2014.			
306	Case No.:76/3/83-ALC1/2014	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00098/AM15/	RLA File :03/95/040/00878/AM14/	Lic.No/Date:0310769319 05.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

307	Case No.:4/49/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00883/AM14/	RLA File :08/24/040/00487/AM14/	Lic.No/Date:0810128719 06.02.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

308	Case No.:25/49/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00904/AM14/	RLA File :04/24/040/00225/AM14/	Lic.No/Date:0410154920 06.02.2014	Defer Date:02.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 2.7.2014.			

309	Case No.:4/3/83-ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00026/AM15/	RLA File :31/83/040/00180/AM14/	Lic.No/Date:3110062470 07.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

310	Case No.:47/3/83-ALC1/2014	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00069/AM15/	RLA File :03/94/040/00984/AM14/	Lic.No/Date:0310769763 07.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

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Case No.:6/49/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00885/AM14/	RLA File :08/24/040/00484/AM14/	Lic.No/Date:0810128770 10.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/18/2014-Ch.II dated 13.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Red 3 BS (Dye Content 59%)	1 Kg	1. Crude Naphthalene	0.201 Kg
		2. Acetanilide	0.115 Kg
		3. Sodium Nitrite	0.040 Kg
		4. Caustic Soda	0.500 Kg
		5. Soda Ash	0.015 Kg
		6. Sodium Bicarbonate	0.328 Kg
		7. Sulpho Tobias Acid	0.171 Kg
		8. Cyanuric Chloride	0.105 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

312	Case No.:30/49/83-ALC1/2013	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00909/AM14/	RLA File :05/24/040/00426/AM14/	Lic.No/Date:0510378714 10.02.2014	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

313	Case No.:31/49/83-ALC1/2013	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)PLTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00910/AM14/	RLA File :05/23/040/00418/AM14/	Lic.No/Date:0510378724 10.02.2014	Defer Date:02.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 2.7.2014.			

314	Case No.:66/3/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00088/AM15/	RLA File :03/95/040/00887/AM14/	Lic.No/Date:0310769954 10.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wantsof information from the firm to the D/L dated 12.5.2014 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 2.7.2014.			

315	Case No.:38/3/83-ALC1/2014	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00060/AM15/	RLA File :03/95/040/00871/AM14/	Lic.No/Date:0310770087 11.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 5.6.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

316	Case No.:41/3/83-ALC1/2014	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00063/AM15/	RLA File :03/95/040/00903/AM14/	Lic.No/Date:0310770104 11.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 2.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

317	Case No.:48/3/83-ALC1/2014	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00070/AM15/	RLA File :03/95/040/00900/AM14/	Lic.No/Date:0310770177 11.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

318	Case No.:74/3/83-ALC1/2014	Party Name:PAPER PLUS CORPORATION	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00096/AM15/	RLA File :03/95/040/00897/AM14/	Lic.No/Date:0310770093 11.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

319	Case No.:75/3/83-ALC1/2014	Party Name:PAPER PLUS CORPORATION	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00097/AM15/	RLA File :03/95/040/00896/AM14/	Lic.No/Date:0310770091 11.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

320	Case No.:83/3/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00105/AM15/	RLA File :08/24/040/00496/AM14/	Lic.No/Date:0810128896 17.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 7.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

321	Case No.:16/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00038/AM15/	RLA File :17/24/040/00112/AM14/	Lic.No/Date:1710005706 18.02.2014	Defer Date:02.07.2014

Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 9.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.

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Case No.:17/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00039/AM15/	RLA File :17/24/040/00111/AM14/	Lic.No/Date:1710005702 18.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 20.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product -219-AK-70 (Fatty Alcohol Ethoxylate (Colourless clear liquid)	1 Kg	1. Neodol-1 (C11 Alcohol) (Colourless clear liquid)	0.097 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.622 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:20/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00042/AM15/	RLA File :17/24/040/00118/AM14/	Lic.No/Date:1710005707 18.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 20.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product-4-Dot (Polyethylene Glycol 400 Dioleate) Appearance liquid	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.327 Kg
		2. Oleic Acid (Appearance at 50 deg. C Yellow to red oily liquid)	0.598 Kg
		3. Diethylene Glycol (Colourless liquid)	0.112 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

324	Case No.: 37/3/83-ALC1/2014	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00059/AM15/	RLA File :03/95/040/00914/AM14/	Lic.No/Date:0310770528 18.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

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Case No.:40/3/83-ALC1/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00062/AM15/	RLA File :03/95/040/00902/AM14/	Lic.No/Date:0310770491 18.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/95/2011-Ch.II dated 9.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Yapox RA 103-Benzenamine, 4-(1-	1 Kg	1. Diphenylamine	0.464 Kg

	Methyl-1-phenylethyl)-N-phenyl	2. Activated Clay	0.200 Kg	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
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326	Case No.:56/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00078/AM15/	RLA File :03/95/040/00893/AM14/	Lic.No/Date:0310770518 18.02.2014	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

327	Case No.:8/5/83-ALC1/2014	Party Name:SCREEN ART & GRAPHICS	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00125/AM15/	RLA File :03/95/040/00892/AM14/	Lic.No/Date:0310770560 18.02.2014	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

328	Case No.:21/3/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00043/AM15/	RLA File :08/24/040/00509/AM14/	Lic.No/Date:0810129005 19.02.2014	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 7.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

329	Case No.:82/3/83-ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00104/AM15/	RLA File :13/24/040/00051/AM14/	Lic.No/Date:1310046182 19.02.2014	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 2.7.2013.			

330	Case No.:55/3/83-ALC1/2014	Party Name:SWEMED DIAGNOSTICS,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00077/AM15/	RLA File :07/24/040/00426/AM14/	Lic.No/Date:0710102252 20.02.2014	Defer Date:02.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

331	Case No.:23/3/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00045/AM15/	RLA File :31/83/040/00223/AM14/	Lic.No/Date:3110062655 21.02.2014	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

332	Case No.:27/3/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00049/AM15/	RLA File :31/83/040/00222/AM14/	Lic.No/Date:3110062654 21.02.2014	Defer Date:02.07.2014
	Decision :The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

333	Case No.:71/3/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00093/AM15/	RLA File :03/95/040/00909/AM14/	Lic.No/Date:0310771537	Defer Date:02.07.2014

			24.02.2014	
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			
334	Case No.: 14/3/83-ALC1/2014	Party Name:JKS MATCHES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00036/AM15/	RLA File :35/24/040/00043/AM14/	Lic.No/Date:3510043603 25.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 2.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
335	Case No.: 57/3/83-ALC1/2014	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00079/AM15/	RLA File :03/95/040/00883/AM14/	Lic.No/Date:0310771905 25.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 9.6.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
336	Case No.: 73/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 22.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
337	Case No.: 15/3/83-ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 2.7.2014.			
338	Case No.: 18/3/83-ALC1/2014	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00040/AM15/	RLA File :09/24/040/00580/AM14/	Lic.No/Date:0910059433 26.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			
339	Case No.: 22/3/83-ALC1/2014	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00044/AM15/	RLA File :09/24/040/00579/AM14/	Lic.No/Date:0910059434 26.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			
340	Case No.: 28/3/83-ALC1/2014	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00050/AM15/	RLA File :09/24/040/00578/AM14/	Lic.No/Date:0910059435 26.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			
341	Case No.: 61/3/83-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:5/83-ALC1/2014	Status: Case Deferred

			04.06.2014	
	HQ File :01/83/050/00083/AM15/	RLA File :05/23/040/00452/AM14/	Lic.No/Date:0510380372 26.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

342	Case No.:62/3/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00084/AM15/	RLA File :05/23/040/00491/AM14/	Lic.No/Date:0510380276 26.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

343	Case No.:13/3/83-ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

344	Case No.:36/3/83-ALC1/2014	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00058/AM15/	RLA File :03/95/040/00414/AM14/	Lic.No/Date:0310772320 27.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

345	Case No.:3/3/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00025/AM15/	RLA File :15/24/040/00011/AM14/	Lic.No/Date:1510021384 28.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

346	Case No.:7/3/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00029/AM15/	RLA File :02/24/040/00200/AM14/	Lic.No/Date:0210200621 28.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

347	Case No.:8/3/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

348	Case No.:11/3/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 2.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

349	Case No.:59/3/83-ALC1/2014	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00081/AM15/	RLA File :04/24/040/00260/AM14/	Lic.No/Date:0410155715 28.02.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

350	Case No.:2/3/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00024/AM15/	RLA File :13/24/040/00055/AM14/	Lic.No/Date:1310046259 03.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(PC.Div). The case is re-listed for 2.7.2014.			

351	Case No.:30/3/83-ALC1/2014	Party Name:IDL EXPLOSIVES LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00052/AM15/	RLA File :09/24/040/00533/AM14/	Lic.No/Date:0910059483 03.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

352	Case No.:63/3/83-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00085/AM15/	RLA File :05/24/040/00441/AM14/	Lic.No/Date:0510380664 03.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

353	Case No.:26/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00048/AM15/	RLA File :17/24/040/00123/AM14/	Lic.No/Date:1710005720 04.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 9.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

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Case No.:31/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved												
HQ File :01/83/050/00053/AM15/	RLA File :17/24/040/00131/AM14/	Lic.No/Date:1710005722 04.03.2014	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 20.5.2014, the Committee decided to approve the case on repeat basis as under :-															
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid)</td><td>0.314 Kg</td></tr><tr><td></td><td></td><td>2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid)</td><td>0.685 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.314 Kg			2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid)	0.685 Kg			
Export Item	Qty.	Import Item	Qty.												
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.314 Kg												
		2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid)	0.685 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

355	Case No.:34/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
	HQ File :01/83/050/00056/AM15/	RLA File :17/24/040/00128/AM14/	Lic.No/Date:1710005719 04.03.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 5.6.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product-35-B1/70 (Alkyl	1 Kg	1. Octyl Phenol (P-Tert Octyl	0.075 Kg

Phenol Ethoxylated) (Appearance @ 50 deg. C: Colourless to pale yellow clear liquid)	Phenol/Para Octyl Phenol) (Appearance: Flakes) 2. Ethylene Oxide (Colourless clear liquid)	0.644 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:35/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00057/AM15/	RLA File :17/24/040/00125/AM14/	Lic.No/Date:1710005721 04.03.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 5.6.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product-4808/90 (Polyoxyethylene Isotridecyl Alcohol) (Appearance: Colourless to pale yellow clear liquid)	1 Kg	1. Iso Tridecyl Alcohol (Tridecyl Alcohol) (Colourless clear liquid)	0.362 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.557 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

357	Case No.:50/3/83-ALC1/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00072/AM15/	RLA File :03/95/040/00976/AM14/	Lic.No/Date:0310772968 04.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of Petroleum & Natural Gas (Shri Partha Das, Director) on 1.5.2014. The case is re-listed for 2.7.2014.			

358	Case No.:77/3/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00099/AM15/	RLA File :04/24/040/00246/AM14/	Lic.No/Date:0410155828 04.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 22.5.2014. The case is re-listed for 2.7.2014.			

359	Case No.:5/3/83-ALC1/2014	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00027/AM15/	RLA File :02/24/040/00201/AM14/	Lic.No/Date:0210200826 05.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

360	Case No.:6/3/83-ALC1/2014	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00028/AM15/	RLA File :02/24/040/00181/AM14/	Lic.No/Date:0210200825 05.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

361	Case No.:9/3/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00031/AM15/	RLA File :02/24/040/00193/AM14/	Lic.No/Date:0210200828 05.03.2014	Defer Date:02.07.2014

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.

362	Case No.:10/3/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Deferred
	HQ File :01/83/050/00032/AM15/	RLA File :02/24/040/00194/AM14/	Lic.No/Date:0210200827 05.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

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Case No.:12/3/83-ALC1/2014	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00034/AM15/	RLA File :35/24/040/00042/AM14/	Lic.No/Date:3510043669 05.03.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/21/2014-Ch.II dated 3.6.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Activated Carbon with Acid Washed Granulized Steam	1 Kg	Raw Activated Carbon RC 412(4*12) packed in 400 Kgs Bags	1.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:25/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved								
HQ File :01/83/050/00047/AM15/	RLA File :17/24/040/00132/AM14/	Lic.No/Date:1710005723 05.03.2014	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2012-Ch.II dated 20.5.2014, the Committee decided to approve the case on repeat basis as under :-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid)</td><td>0.314 Kg 0.685 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid)	0.314 Kg 0.685 Kg			
Export Item	Qty.	Import Item	Qty.								
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol/CO 1214) (Colourless clear insoluble liquid)	0.314 Kg 0.685 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

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Case No.:24/3/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status:Case Approved
HQ File :01/83/050/00046/AM15/	RLA File :08/24/040/00542/AM14/	Lic.No/Date:0810129433 06.03.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.C.II 14011/21/2014-Ch.II dated 15.5.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Acid Black 234 (Dye content 65%)	1 Kg	1. 4,4 Diamino Sulphanilide (DASA) 2. H. Acid 3. Aniline Oil 4. Meta Phenylene Diamine 5. Soda Ash 6. Sodium Nitrite	0.199 Kg 0.241 Kg 0.070 Kg 0.083 Kg 0.240 Kg 0.165 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

366	Case No.: 60/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00082/AM15/	RLA File :05/24/040/00457/AM14/	Lic.No/Date:0510381145 06.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

367	Case No.: 10/5/83-ALC1/2014	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00127/AM15/	RLA File :03/95/040/00983/AM14/	Lic.No/Date:0310773445 07.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

368	Case No.: 19/3/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00041/AM15/	RLA File :08/24/040/00532/AM14/	Lic.No/Date:0810129453 07.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 9.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			

369	Case No.: 78/3/83-ALC1/2014	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00100/AM15/	RLA File :07/24/040/00390/AM14/	Lic.No/Date:0710102719 10.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

370	Case No.: 1/3/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

371	Case No.: 64/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00086/AM15/	RLA File :05/24/040/00477/AM14/	Lic.No/Date:0510381586 12.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

372	Case No.: 65/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00087/AM15/	RLA File :05/24/040/00479/AM14/	Lic.No/Date:0510381858 13.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			

373	Case No.: 80/3/83-ALC1/2014	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00102/AM15/	RLA File :04/24/040/00269/AM14/	Lic.No/Date:0410156218 14.03.2014	Defer Date:02.07.2014

	Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.			
374	Case No.: 29/3/83-ALC1/2014	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00051/AM15/	RLA File :08/24/040/00559/AM14/	Lic.No/Date:0810129760 18.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 22.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
375	Case No.: 33/3/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00055/AM15/	RLA File :08/24/040/00535/AM14/	Lic.No/Date:0810129730 18.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 22.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
376	Case No.: 79/3/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
377	Case No.: 53/3/83-ALC1/2014	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00075/AM15/	RLA File :05/23/040/00523/AM14/	Lic.No/Date:0510382128 19.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 7.5.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
378	Case No.: 1/5/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 7.5.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 2.7.2014.			
379	Case No.: 2/1/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
380	Case No.: 9/5/83-ALC1/2014	Party Name:WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00126/AM15/	RLA File :03/95/040/01015/AM12/	Lic.No/Date:0310775336 21.03.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			
381	Case No.: 32/3/83-ALC1/2014	Party Name:FORMOED	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00054/AM15/	RLA File :08/24/040/00580/AM14/	Lic.No/Date:0810129934 24.03.2014	Defer Date:02.07.2014

Decision : The Committee considered the case as per agenda and Committee noted that Hard Copy from the RA has been received and sent to DIPP on 22.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 2.7.2014.

382	Case No.: 81/3/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00103/AM15/	RLA File :08/24/040/00550/AM14/	Lic.No/Date:0810130622 16.04.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

383	Case No.: 11/5/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00128/AM15/	RLA File :08/24/040/00041/AM15/	Lic.No/Date:0810131287 12.05.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

384	Case No.: 12/5/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00129/AM15/	RLA File :08/24/040/00042/AM15/	Lic.No/Date:0810131288 12.05.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

385	Case No.: 15/5/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2014 04.06.2014	Status: Case Deferred
	HQ File :01/83/050/00132/AM15/	RLA File :04/24/040/00037/AM15/	Lic.No/Date:0410158100 22.05.2014	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 2.7.2014.			

Date:25.06.2014
Place:New Delhi

Sanjeev Kumar Kala
Foreign Trade Development Officer